

Mr. Speaker: After this had been brought to the notice of Shri Sondhi by our Ambassador, he wants to know whether Shri Sondhi made any statement after that?

Shri Jawaharlal Nehru: I cannot say. He did make some statements, but whether they were considered objectionable or not I cannot definitely say. He has constantly been saying something in defence of himself.

Shri P. C. Borooah (Sibsagar): May I know whether the Government will leave no stone unturned in upholding the good feeling and friendship that we have got with Indonesia?

Mr. Speaker: That is a suggestion.

Shri Narendra Singh Mahida (Anand): May I seek information, Sir, as to whether the Indonesian Government will pay for the damages done to our Embassy?

Shri Jawaharlal Nehru: Normally, damages are paid. It is a small matter. We are not going to press it. They have said, they will pay. But it does not matter. Actually, so far as we know, the damages caused may be about Rs. 10,000 to Rs. 20,000.

12:35 hrs.

PAPERS LAID ON THE TABLE

CORRESPONDENCE BETWEEN CHINA AND INDIA

The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): Sir, I beg to lay on the Table a copy each of the following papers:

(i) Chinese Note dated the 4th August, 1962

(ii) Government of India's reply dated the 22nd August, 1962.

(iii) Government of India's note dated the 22nd August, 1962.

[Placed in Library, See No. LT-390|62].

Shri Hari Vishnu Kamath (Hoshangabad): Sir, I rise on a point of clarification. While the House notes with

mixed satisfaction that the battle of notes is proceeding very vigorously, may I ask what the reaction of the Chinese Government has been to the Government's latest offer for talks to resolve the border tensions as a prelude to further negotiations?

Mr. Speaker: That is a different matter.

Shri Hari Vishnu Kamath: Is it contained in the notes?

Mr. Speaker: That is not allowed at this moment.

Shri Surendranath Dwivedy (Kendrapara): Will these notes be circulated to Members?

Mr. Speaker: Yes.

Shri Hari Vishnu Kamath: He can say whether it is contained in these notes? The Prime Minister is nodding his head. No? Sir, he says "No". That is all right.

STATEMENT ON FLOOD SITUATION IN THE COUNTRY

The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan): Sir, on behalf of Hafiz Mohammad Ibrahim, I beg to lay on the Table a statement on flood situation in the country. [Placed in Library, See No. LT-391/62].

Shri S. M. Banerjee (Kanpur): Sir, will this statement be circulated to hon. Members?

Mr. Speaker: I will see that it is done.

COTTON CONTROL (AMENDMENT) ORDER, 1962

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): Sir, I beg to lay on the Table a copy of the Cotton Control (Amendment) Order, 1962, published in Notification No. G.S.R. 1071 dated the 11th August, 1962, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library, See No. LT-392|62].